

PROCEEDINGS OF THE PRL. DISTRICT & SESSIONS JUDGE,
CHIKKABALLAPURA

Sub: Recruitment to the post of Process-servers

- Ref: 1) Letter No.LCA-II 128/2012, dated 13.02.2017
of the Hon'ble High Court of Karnataka,
Bengaluru.
2) Government order No.LAW 112 LCE 2012,
Dated 28.12.2012 & LAW 137 LCE 2014,
Dated 08.03.2016.
3) This office Notification No.1/2017,
dated: 27.02.2017
4) This office interviews held from 19.03.2018 to
25.03.2018.
5) This office provisional selection order No.23/2018,
dated 27.04.2018.
6) This office Note and orders passed thereon

ORDER NO.ADM 63/2018, CHIKKABALLAPURA, DT.23.08.2018

The following candidates have been appointed as Process Servers with immediate effect in the grade of 19950-450-20400-500-22400-550-24600-600-27000-650-29600-750-32600-850-36000-950-37900 with usual allowances admissible to the post, temporarily on probation for a period of **TWO** years as per Direct Recruitment Rules vide this office Notification & Provisional Selection order cited at Reference No.3 & 5 above & the candidates are posted to the Courts shown against their names in the column No.3 as detailed below.

Sl. No.	Name and address of the candidates	Court to which posted
01	AKSHAY MADIWALAR, POST KULAGAD, GOKAK TALUK, BELAGAVI DISTRICT - 591310. Ph.7829721143.	Senior Civil Judge & JMFC Court, Sidlaghatta.
02	ANUSHA C, PURAVARA AT POST PURAVARA HOBLI, MADHUGIRI TALUK, TUMAKURU DISTRICT - 572175. Ph.9880851662.	Prl. District & Sessions Court, Chikkaballapura.

- 1) The seniority of the Candidates will be determined as per Rule 5(1)(a) of the Karnataka Government Servants(Seniority) Rules 1957.

- 2) The Candidates shall report themselves for duty in the concerned Court within fifteen days from the date of this Order, failing which their appointment will be cancelled.
- 3) As per Government Order No.FD 8 SRP(CSC) 84, dated 18.07.1984, they shall pay the First Insurance Premium in cash at the time of their report for duty in the concerned Courts as specified in para 6.1 of the Karnataka State Employees Group Insurance Scheme Rules, 1981.
- 4) The selected candidates comes under New Pension Scheme.
- 5) This Order shall take effect forthwith.

The Concerned Office is directed to

- i) To obtain the oath of allegiance and also a declaration regarding the plurality of marriage and report the same along with the intimation of the date on which the candidate reported for duty in the Court.
- ii) To collect and remit the prescribed Insurance Premium from the candidate after taking the candidate to duty towards the Karnataka State Employees Group Insurance Scheme Rules, 1981.


S.H. KORADDI
 Prl. District and Sessions Judge,
 CHICKBALLAPUR.

Copy for information to

1. The Registrar General, Hon'ble High Court of Karnataka, Bengaluru for information with a covering letter.
2. The Accounts Branch of this Office for information.
3. The concerned candidate with a direction to report themselves for duty in the Court concerned within 15 days from the date of receipt of this order, failing which their appointment order will be cancelled.
4. Recruitment file.
5. Proceedings file
6. Office copy.